

# THE AIR CORPORATIONS (AMENDMENT) ACT, 1982

No. 24 of 1982

[21st May, 1982.]

## An Act further to amend the Air Corporations Act, 1953.

BE it enacted by Parliament in the Thirty-third Year of the Republic of India as follows:—

1. This Act may be called the Air Corporations (Amendment) Act, 1982.

Short  
title.

27. of 1953

2. In section 35 of the Air Corporations Act, 1953 (hereinafter referred to as the principal Act),—

Amend-  
ment of  
section  
35.

(i) in clause (a), for the words “rupees forty lakhs”, the words “such amount as the Central Government may, from time to time, by order, fix in this behalf” shall be substituted;

(ii) in clause (c), for the words “rupees ten lakhs”, the words “such amount as the Central Government may, from time to time, by order, fix in this behalf” shall be substituted.

3. In section 44 of the principal Act, in sub-section (3), for the words “two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following,” the words “two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid,” shall be substituted.

Amend-  
ment of  
section  
44.

4. In section 45 of the principal Act, after sub-section (3), the following sub-section shall be inserted, namely:—

Amend-  
ment of  
section 45.

“(4) Every regulation made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation.”.